

1	2	3
4.	Gujarat	500.00
5.	Himachal Pradesh	20.00
6.	Jharkhand	1472.00
7.	Karnataka	260.00
8.	Madhya Pradesh	3400.00
9.	Maharashtra	251.00
10.	Mizoram	70.00
11.	Odisha	3128.00
12.	Sikkim	4.00
13.	Tamil Nadu	26.00
14.	Tripura	340.00
15.	Uttarakhand	26.00
16.	West Bengal	260.00
17.	Dadra and Nagar Haveli	33.00
GRAND TOTAL:		10973.00

Financial assistance to NGOs for tribal welfare

2000. SHRI TARUN VIJAY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether any survey/study has been conducted to ascertain the population of various tribes living in forest areas in the country;

(b) if so, the details thereof;

(c) the grants/financial assistance given to NGOs for tribal welfare during the last two years, year-wise, NGO-wise, State-wise and scheme-wise;

(d) whether the objectives for which above money allocated has been achieved;

(e) the details of monitoring mechanism through which Ministry ensure that money given through NGOs reaches the beneficiary; and

(f) the details of the basis/criteria adopted by Government to initiate tribal welfare activities?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) No, Sir. The Ministry of Tribal Affairs has not conducted any such survey to ascertain the population of various tribes living in forest areas in the country. The demographic details in respect of people residing in the forest areas in the country are maintained by the respective States/Union Territory Governments. Other information regarding such communities, wherever available, is collected from National Statistical Data and from relevant Ministries.

(c) The grants/financial assistance given to NGOs for tribal welfare during the last two years, year-wise, NGO-wise, State-wise and scheme-wise, is at Annexure. [See Appendix 228, Annexure No. 29]

(d) Yes, Sir. Through these projects, the Ministry has been able to reach many underserved tribal areas and fill critical gaps on important sectors.

(e) The projects are monitored through the following mechanism:

- (i) Mandatory annual inspection by District authorities.
- (ii) Scrutiny of proposals by multidisciplinary State Level Committee (SLC) for voluntary efforts every year.
- (iii) Field inspection by Minister while going on tour to State/UT.
- (iv) The Ministry has engaged a professional agency for the concurrent monitoring of NGO run projects.

(f) For the projects under the Scheme of Strengthening Education in Low Literacy Districts, the criteria for identifying the 54 low literacy Districts are:

- (i) 25 % or more ST population as per 2001 census.
- (ii) ST female literacy rate is below 35% or its fractions as per 2001 census.

Funds released for ongoing schemes in Assam

2001. SHRI BHUBANESWAR KALITA: Will the Minister of TRIBAL AFFAIRS be pleased to state: